

**GOVERNMENT OF INDIA  
TEXTILES  
LOK SABHA**

UNSTARRED QUESTION NO:2962

ANSWERED ON:10.08.2000

REPEAL OF JUTE PACKAGING MATERIAL COMPULSORY USE IN PACKAGING COMMODITIES ACT

BHAWANA GAWALI (PATIL)

**Will the Minister of TEXTILES be pleased to state:**

(a) whether the Government have received any demand from sugar and cement units to repeal Jute Packaging material (compulsory use in packaging commodities) Act, 1987; and

(b) if so, the details thereof along with the reaction of the Government thereto ?

**Answer**

MINISTER OF STATE FOR TEXTILES (SHRI GINGEE N. RAMACHANDRAN )

(a) & (b): Yes Sir. Considering all aspects, Cement was excluded from the purview of Mandatory Jute Packaging Orders issued under Jute Packaging Material ( Compulsory use in Packing Commodities) Act, 1987 (JPM Act)v.e.f. 1.7. 1997. The Standing Advisory Committee constituted under the Jute Packaging Material Act, 1987 (JPM Act)Act recommends, from time to time, the commodity or class of commodities or percentage thereof to be compulsorily packed in Jute material. Keeping in view the strike in Jute mills in West Bengal during March-April, 2000 and shortage of B. twill bags thereof, a relaxation upto 10% for Sugar and foodgrains was given vide order dated 31.3. 2000. This Order is valid upto 30.9. 2000. There is no proposal to repeal the JPM Act, 1987.